

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.1231
TO BE ANSWERED ON 23RD NOVEMBER, 2016**

TELECOM FINANCE CORPORATION

1231. SHRI GUTHA SUKENDER REDDY:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is a massive delay in implementing the decisions of the telecom commission on creation of Telecom Finance Corporation etc.;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the concrete steps being taken by the Ministry to expedite the decisions of the Telecom Commission for the betterment of DoT?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a)& (b) The Telecom Commission, in its meeting held on 02.07.2013 has directed that in order to set up Telecom Finance Corporation a Detailed Project Report with a business plan may be brought before commission for consideration. Accordingly, a tender enquiry was floated for appointment of 'Consultant' for preparation of "Detailed Project Report"(DPR) for setting up of 'Telecom Finance Corporation' on 09.12.2013 which was cancelled on 23.05.2015 on technical grounds. Thereafter, a fresh tender was floated on 14.07.2015 and subsequently contract was awarded for preparation of DPR. The 'Consultant' so appointed has submitted its 'Final Report' on 28th October 2016 and since then a 'Consultancy Monitoring Committee' of Department of Telecommunications is examining this report.

(c) The decisions of the Telecom Commission are immediately conveyed to the concerned responsibility centres (wings) of the department for further necessary action in the matter. The Secretariat of the Telecom Commission obtains requisite action taken reports from the concerned responsibility centres regularly, compiles them in the form of TC memo(s) and places the same before the Telecom Commission for information and necessary action.
